

(a) whether the Union Government have sanctioned any amount for protection of Palasbari, Mukalmua-Howlghat and adjoining areas from erosion by the river Brahmaputra; and

(b) if so, the funds allotted separately for both the projects, the funds utilised, and the net results achieved thereby?

THE MINISTER OF WATER RESOURCES (SHRI JANESHWAR MISHRA): (a) and (b). The Union Government has released a loan of Rs. 25 crores during 1995-96 to the Government of Assam as Central assistance for implementation of twenty approved flood management schemes which include schemes for Palasbari, Mukalmua - Howlghat and adjoining areas on Brahmaputra river. The State Government has reported that they could not utilise the entire amount released by the Centre during 1995-96 and the unutilised amount has been kept in reserve as revenue receipt. These funds would be utilised during 1996-97 to implement the balance approved schemes including those for Palasbari and Mukalmua.

[Translation]

#### Tax Free Import

3893. JUSTICE GUMAN MAL LODHA:  
SHRI NAWAL KISHORE RAI:

Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether hospitals of the country had been given independent hand by the Government to import instruments and machines tax free;

(b) if so, whether certain terms and conditions have been announced for this tax free import;

(c) if so, the details thereof;

(d) whether Government have prepared any list of those hospitals which had benefited themselves by importing machines and instruments;

(e) if so, the names of the hospitals and the instruments and machines imported by them;

(f) whether the Government have obtained any report regarding compliance with the laid down conditions; and

(g) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HEALTH AND FAMILY WELFARE (SHRI SALEEM IQBAL SHERVANI) (a) to (c). Exemption from Customs Duty was permitted on the import of equipment spares etc. by Government and Charitable/semi-charitable private hospitals.

provided they abided by certain conditions which included providing a percentage of the facilities free, to the poor. The customs Notifications extending this scheme in 1988 was rescinded in 1994.

(d) to (g). A Civil Writ petition has been filed relating inter alia to the manner in which the exemptions were allowed and utilised and the Court has ordered an enquiry into the matter. The matter is sub-judice.

#### Technical Education Under Indo-German Project

3894. SHRITHAWAR CHAND GEHLOT: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) the schemes of Technical Education under Indo-German project being implemented in various States, State-wise;

(b) whether Government of Madhya Pradesh has submitted a proposal for the fourth phase of Indo-German project to the Government; and

(c) if so, the action taken by the Union Government on the said proposal?

THE MINISTER OF STATE IN THE DEPARTMENT OF EDUCATION IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MUHI RAM SAIKIA): (a) The following Projects of Technical Education are being implemented: State-wise;

Tamil Nadu :	- Institute of Remote Sensing, Anna University, Madras.
	- Environmental Studies Institute, Anna University, Madras.
	- Ocean Engineering Centre, Indian Institute of Technology, Madras.
Madhya Pradesh :	- Development of Polytechnics.
West Bengal :	- Cryogenic Engineering Centre, Indian Institute of Technology, Kharagpur.

(b) Yes, Sir.

(c) The proposal outline has been sent to the Government of FRG.

#### Technical Institution in Rajasthan

3895. SHRI GANGA RAM KOLI: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state: